

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP NO.134 (ND)/2017

IN THE MATTER OF:

Eurobrands Consulting Pvt. Ltd.

.... Applicant/petitioners

Vs.

The Registrar of Companies

.... Respondent

Order under Section 252(1) of the Companies Act

Order delivered on 06.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant/petitioners : Mr. Sumit Kalra, Adv.

For Respondent) : Ms. Aparna Mudiam, Assistant Registrar
of ROC

ORDER

There are irregularities in the filing of the petition including defective affidavit, which has not been stamped by the Notary public. Learned Counsel for the petitioner undertakes to remove the defects within two days.

List the matter on 10th October, 2017.

—Sd—

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

—Sd—

**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**